

(2023) 04 MAN CK 0077

In the Manipur High Court

Case No : Miscellaneous Case (Civil Revision Petition (Civil Revision Petition Art 227) No. 39 Of 2022

Soram Ningol Tongbram Ongbi Ibechaobi Devi

APPELLANT

Vs

Mutum Thaniljao Singh

RESPONDENT

Date of Decision : 26-04-2023

Acts Referred:

Citation : (2023) 04 MAN CK 0077

Hon'ble Judges : A. Guneshwar Sharma, J

Bench : Single Bench

Advocate : S. Rajeetchandra, N. Rameshwor

Judgement

A.Guneshwar Sharma, J

Heard Mr.S.Rajeetchandra, learned counsel for the applicant and Mr.N.Rameshwor, learned counsel for the respondent.

The present application is filed under Section 5 of the Limitation Act for condoning 24 days delay in filing the accompanying petition under Article 227 against the impugned order dated 1.6.2022 passed by the learned Presiding Officer, Revenue Tribunal, Manipur in Revenue Misc Case No.32 of 2021.

The delay has been explained in para 4, 5 and 6 of the application. This Court finds sufficient cause in condoning the delay of 24 days. Accordingly, the application is allowed. Delay of 24 days is condoned.

Registry is directed to register the accompanying revision, if the same is in order.